

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 120
(IB)-40(PB)/2017

IN THE MATTER OF:

Vedika Nut Crafts Pvt. Ltd.

Under Section 10 of IBC

... Applicant/petitioner

Order delivered on 12.12.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Shashi Kant Nemani, Liquidator
 Ms. Priyanka Swami, Adv.


ORDER

On the last date of hearing, time was granted to file amended memo of parties and make all the erstwhile directors as party respondents against whom the directions were sought.

Despite opportunity granted on 10.12.2018, the amended memo of parties have not been filed which has caused delay on account of the lapses on the part of the RP. One last opportunity granted to do the needful within two days.

List on 14.12.2018.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)